

[Mr. Speaker]

the House. Otherwise, there is no meaning in it.

Hon. Members will have to be satisfied with my decision. (Interruption). Order please. Hon. Members must be satisfied with my decision. No hon. Member has got the right to question my decision here. I have repeatedly said that if they want to convince me to take a different view it is open to them to write to me or see me and that I will bring it the next day if I am convinced. I am not going to allow hon. Members whose adjournment motions have been disallowed to raise the matter on the floor of the House in some form or other. I am not going to allow that. If hon. Members persist I will have to ask them to keep out of the House. (Interruptions). Order, order.

Shri Khadilkar: Sir.....

Shri Nath Pai (Rajapur): On a point of order, Sir.

Shri Khadilkar: I have to raise the question of the ground, Sir. It is not correctly stated. I do not want to raise the other matter.....

Mr. Speaker: Hon. Member, Shri Khadilkar will kindly keep out of the House, for the rest of the day. I am not going to allow this kind of interruption. I have repeatedly said so. We are converting this House from Parliament to something else. I am really sorry. I am not going to allow this kind of interruption. Hon. Members must resume their seats when I am on my legs. I have repeatedly said that if any hon. Member is not satisfied he may write to me. There is no hurry. I will take it up tomorrow. Any hon. Member may convince me. No hon. Member has got the right to flout my decision here and question it on the floor of the House. If the hon. Member still persists in disturbing, I will have, unfortunately, to ask him to keep out of the House and carry on the proceedings in this House.

Shri Kanungo.

2.03 hrs.

PAPERS LAID ON THE TABLE

Notifications issued under Companies Act, Essential Commodities Act and Industries (Development and Regulation) Act.

The Minister of Commerce (Shri Kanungo): Sir, I beg to lay on the Table a copy of each of the following Notifications:

- (i) Notification No. G.S.R. 1408, dated the 26th December, 1959, under sub-section (3) of Section 641 of the Companies Act, 1956.
- (ii) Notification No. S.O. 2831, dated the 26th December, 1959 making certain further amendments to the Cotton-Textiles (Production by Handloom) Control Order, 1956, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (iii) A copy of each of the following Notifications issued under Section 15 of the Industries (Development and Regulation) Act, 1951:
 - (a) S.O. No. 2800, dated the 21st December, 1959.
 - (b) S.O. No. 2858, dated the 24th December, 1959.

[Placed in Library, See No. LT-1863/60].

2.04 hrs.

RE: MOTION FOR ADJOURNMENT— contd.

Shri Nath Pai: On a point of order, Sir.

Shri Khadilkar: It is the question of the ground, Sir....

Mr. Speaker: There is no point of order.

Shri Nath Pai: Cannot an hon. Member of the House raise a point of order, Sir? Unless you have heard me how can you say that it is not a point of order, Sir?